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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 645/1999

New Delhi, this 1st day of October, 1999

Hon'ble Shri S.P. Biswas, Member(A)

Suresh Bala
WZ-144, Dasghera
Todapur, Delhi-12 .. Applicant

(By Shri B.N.Bhargava, Advocate)

versus

Union of India, through

1. Secretary
M/Urban Development
Nirman Bhavan, New Delhi

2. Chief Engineer(NDZ) II
CPWD, Nirman Bhavan
New Delhi .. Respondents

ORDER

The applicant is before this Tribunal in the second round of litigation seeking compassionate appointment on the death of her husband Shri Raj Pal Singh, a muster-roll employee under R-2 who died in harness on 14.7.1990. His earlier OA touching upon similar prayer was disposed of on 4.9.77 with a direction to the applicant to make a fresh representation to the respondents, who were to consider and dispose of the same under intimation to the applicant. I find that the respondents have since sent a detailed speaking reply to the applicant vide their letter dated 6th July, 1998 rejecting her plea for compassionate appointment.

2. I have heard the learned counsel for the applicant and gone through the pleadings available on record. The reply given to the applicant is in order. The applicant's case is not covered in terms of law laid down by the apex court in the long line of recent decisions. Nor does it fulfill the

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conditionalities in OM No.14014/6/94-Estt.(D) dated 9.10.98 laying down revised consolidated instructions on the scheme for compassionate appointment. Applicant has not come out with any fresh grounds that would warrant our intervention in the matter.

3. The OA is accordingly dismissed. No costs.


(S.P. Biswas)
Member(A)

/gtv/